

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1514/92

This 26th day of April, 1994

(19)

Justice

Hon'ble Mr./S.K. Dhaon, Vice Chairman (J)

Hon'ble Mr. B.K. Singh, Member (A)

Jagatpal,
Son of Shri Babu Lal,
1661, Babu Park,
Kotla Mubarakpur,
New Delhi.

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Applicant

By Advocate: Mrs. Rani Chhabra

VERSUS

1. Union of India, through

The Secretary,
Ministry of Communications,
Department of Telecommunications,
New Delhi.

2. The Asstt. Engineer Telegraphs,
Coaxial Cable Construction Division,
Indus Area Focal Point Phase-V
Near Fire Brigade Station,
Dhandari Kalan,
Ludhiana.

3. The Assistant Engineer,
Coaxial Cable Project,
Microwave Tower,
Jallandhar (Punjab)

Respondents

By Advocate: None present.

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O R D E R (Oral)

Mr Justice S. K. Dhaon, VC (J)

20

In this case the material averments are these.

The applicant was recruited as a casual labour in the Department of Telecommunication. He worked with the respondents from September 1985 to August 1988. He was sent on deputation to Telecommunication Consultants India Limited (TCIL) where he worked from 22.8.88 to 18.4.92. He was repatriated from the TCIL to his parent department where he was assigned no work. The prayer, in substance, is that the respondents should be directed to take the applicant back to work and absorb him permanently in the Department.

2. A counter affidavit has been filed. This is described as additional reply on behalf of respondents. In this affidavit, reliance has been placed on the communication dated 25.6.93 from the Government of India, Ministry of Communications, Department of Telecommunication which deals with regularisation of casual labourers engaged for laying of coaxial cables in project circles and dismantling/erection of lines in electrification projects after 30.3.85.

3. We have read the additional reply in detail and we have also perused the contents of the said communication dated 25.6.93. We find that the same have no relevance to the present case.

4. We have to-day, (26.5.94) disposed of the OA 2985/91, Surinder Kumar & Ors Vs. Union of India & Ors.

5. We dispose of this OA in terms of the directions given in the aforesaid OA. The respondents shall strictly adhere to the directions given in the aforesaid OA.

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84

5. With these observations, this OA is finally
disposed of but without any order as to costs.


(B. K. Singh)
Member (A)


(S. K. Dhaon)
Member (J)

VPC